

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1345

ANSWERED ON:03.03.2015

BABU JAGJIVAN RAM CHHATRAWAS YOJANA

Chaudhary Shri C.R.;Dhruvanarayana Shri Rangaswamy;Joshi Shri Chandra Prakash;Koli Shri Bahadur Singh;Shetty Shri Gopal Chinayya

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has received proposals from various States for construction of hostels for boys and girls and enhancement of the financial assistance provided under the Babu Jagjivan Ram Chhatrawas Yojana (BJCY) during the last three years and the current year;
- (b) if so, the details and the present status thereof along with the time by which the said proposals are likely to be finalised, State-wise including Rajasthan and Maharashtra;
- (c) the number of hostels constructed under BJCY as against the target set and the financial assistance/funds provided by the Government to the States under the said scheme during the said period, State-wise;
- (d) whether reports of delay in construction of hostels have been received, if so, the details thereof and the reasons therefor; and
- (e) whether the Government has any mechanism to evaluate the facilities provided and monitor the progress in construction and maintenance of hostels under the scheme, if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (c): Yes, Madam. The cost norms under Babu Jagjivan Ram Chhatrawas Yojna (BJRCY) have been revised during 2014-15. The revised cost norms would be applicable for the proposals received in the Ministry on or after 01.01.2015.

All complete proposals received from the States including Rajasthan and Maharashtra, seeking financial assistance for construction of hostels under Babu Jagjivan Ram Chhatrawas Yojna during the last three years viz. 2011-12 to 2013-14 have been duly processed and due financial assistance has been sanctioned. State/UT-wise details of hostels sanctioned, financial assistance released and construction of hostels completed is annexed.

During the current year 2014-15, 05 complete proposals have been received under the Scheme, out of which 01 proposal has been sanctioned. All these complete cases are at varying degree of process.

(d) Some States have been reported delay in construction of hostels due to non-availability of land, change of location, etc. Further, in respect of hostels sanctioned during the year 2012-13 and thereafter, two years admissible time for completion of construction is yet to be over.

(e) To monitor the progress of construction of hostels, Quarterly Progress Reports are called for from the State Governments/UT Administrations.

As per provisions of the Scheme, the expenditure on maintenance of the hostels has to be borne by the implementing agencies concerned from their own funds.

Certain suggestions for providing adequate facilities in the hostels and proper maintenance thereof, have been received. Since the maintenance and management of hostels is the responsibility of State Governments/UT Administrations, they have been suitably advised in this regard.